

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 10**

**IA No. 1251/2023, 1199/2023**

**CP(IB) No. 239/Chd/Hry/2021  
(Admitted)**

**IN THE MATTER OF:-**

Naveen Malhotra

...Petitioner

Versus

Vishal Lakto India Ltd.

...Respondent

**Under Section: 9, 54, IBC 2016**

**Order delivered on 09.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the Resolution Professional** : Mr. Irshaan S Kakar, Advocate

**For the respondent in IA No. 1199/2023** : Mr. Abhishek Naik, Advocate

**For the applicant in IA No. 1251/2023** : Mr. Pulkit Jain, Advocate

**ORDER**

**IA No. 1251/2023**

Updated convenience perfroma with form-H is stated to be e-filed. Let the hard copy of the same be filed within two weeks. List the matter on 05.06.2024.

**IA No. 1199/2023**

Reply has been filed vide Diary No. 1348/2 dated 07.12.2023 and rejoinder has been filed vide Diary No. 1348/3 dated 08.12.2023. The same are taken on record. A date is requested by learned counsel for the applicant RP to place on

record some documents in support of claims of fee. Let the same be filed within one week with a copy in advance to the counsel opposite. List the matter on 05.06.2024.

It would be the last opportunity.

-sd-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (TECHNICAL)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**

SM